

Central Administrative Tribunal
Principal Bench

(7)

O.A. 706/2000

New Delhi this the 11th day of September, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Bimla Devi widow of
late Shri Nageshwar Prasad Singh,
SHS Fitter,
Northern Railway, Delhi Division,
Tuglakabad, Delhi.

Applicant.

(None present)

Versus

Union of India through

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Delhi Division,
DRM Office, Paharganj, New Delhi.
3. The APO,
Northern Railway,
Delhi Division,
DRM Office, New Delhi.
4. Jageshwar Prasad,
S/o late Shri Hazari Prasad,
R/o Qr. No. 84/D-4, Tuglakabad,
Railway Colony, New Delhi-110044. . . Respondents.

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

It is noted from the Tribunal's order dated 11.8.2000 that a question had been raised by the Court to Shri A.K. Bhardwaj, learned counsel for the applicant about the maintainability of the O.A. for which he had sought time to cite the relevant judgements. As none is present today, it appears that the applicant is no longer

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interested in pursuing the matter. The O.A. is accordingly dismissed as not maintainable as already recorded in Tribunal's order dated 11.8.2000. No certs.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'